

**FIR No.168/2020
PS Gulabi Bagh
U/s 307/188/353/332/225/147/149/427 IPC & 25/27 Arms Act
State Vs. Rajeev @ Raj Kumar**

02/07/2021

**File taken up today on the third regular bail application u/s. 439 Cr.P.C.
of accused Rajeev @ Raj Kumar.**

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
IO/ SI Harender Kumar is present (through V.C.).
Sh. Deepak Ghai, Ld. Counsel for the accused Rajeev @ Raj Kumar (through V.C.).

Ahlmad is absent.

Arguments heard at length on the aforesaid bail application of the accused
Rajeev @ Raj Kumar.

Put up for clarifications if any/ orders on **03/07/2021.**

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
02/07/2021(G)**

CNR No.DLCT01-002142-2021
SC No.48/2021
FIR No.304/2020
PS Karol Bagh
U/s 386/392/397/506/34 IPC & 25 Arms Act
State Vs. Gyaneshwar @ Jojo @ Ravinder & Anr.

02/07/2021

File taken up today on the regular bail application u/s. 439 Cr.P.C. of accused Keshav Kakkar @ Vishal.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
IO/SI Baljinder Singh is present (through V.C.).
Sh. Puja Kumar Singh, Ld. Counsel for the accused Keshav Kakkar @ Vishal (through V.C.).

Ahlmad is absent.

It is submitted by counsel for the accused that he has been recently engaged in the present case and he will file his vakalatnama during the course of the day.

Arguments heard at length on the aforesaid bail application of the accused Keshav Kakkar @ Vishal.

Put up for clarifications if any/ orders on **03/07/2021.**

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
02/07/2021(G)

**FIR No.244/2020
PS Kamla Market
U/s 302/34 IPC
State Vs. Asif @ Sammi & Ors.**

02/07/2021

File taken up today in terms of order dated 22/06/2021.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
None has joined the proceedings through V.C. on behalf of the accused
Aftab Ahmad @ Munna.

Ahlmad is absent.

Reports of the Deputy Superintendent and Medical Officer In-charge Central Jail No.4, Tihar Jail, New Delhi are received. It is stated in the report dated 01/07/2021 of Medical Officer In-charge that at present, inmate patient is suffering from on and of complaint of bleeding from anal region, on and of breathing difficulty with follow-up case of diabetes mellitus type II, hypertension, bronchial asthma, Hepatitis-B for which he is being provided treatment accordingly but patient is having on and of complaints related to above mentioned diagnosis. It is also mentioned that patient also advised to refer to G.B.Pant Hospital in view of the Hepatitis-B.

Jail Authorities are directed to provide the requisite/ necessary/ immediate/ speedy medical treatment to the accused, as per his medical condition on priority basis. Jail Authorities are also directed to get the accused admitted in the Hospital inside the jail or outside the jail referral / Govt. hospitals on priority basis, if required, as per rules. In case, surgery of the accused is required/ planned, the Jail Authorities are directed to make necessary arrangements for the same on priority basis. The concerned Jail Superintendent and Medical Officer In-charge are directed to file further/ appropriate/ detailed report regarding medical condition of the accused, on **09/07/2021.**

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Issue notice to the concerned Medical Superintendent, G.B.Pant Hospital to file appropriate/ status report regarding referral and treatment of the accused Aftab Ahmad @ Munna on or before the next date of hearing. If admission of the accused is required, then, concerned Medical Superintendent is directed to admit the accused immediately in the hospital and to provide the requisite/ necessary/ immediate/ speedy medical treatment to the accused, as per his medical condition on priority basis.

A copy of this order be sent to the concerned Jail Superintendent through e-mail for compliance and necessary action. Counsel for the accused is at liberty to collect the copy of present order through electronic mode. Order be uploaded on the website of Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
02/07/2021(G)

**FIR No.698/2020
PS Kotwali
U/s 363/370/120-B IPC
State Vs. Nisha Khan**

02/07/2021

File taken up today on the application u/s. 439 Cr.P.C. of accused Nisha Khan for grant of interim bail for the period of 90 days as per the H.P.C. guidelines.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
IO/SI Satish Kumar is present through V.C.
Sh. Gaurav Singhal, Ld. Counsel for the accused Nisha Khan (through V.C.).

Ahlmad is absent.

Report received from the concerned Jail Superintendent.

Arguments heard at length on the aforesaid interim bail application of the accused Nisha Khan.

Put up for clarifications if any/ orders on **03/07/2021.**

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
02/07/2021(G)**

**FIR No.264/2015
PS Subzi Mandi
U/s 302/393/397 IPC
State Vs. Ajay**

02/07/2021

File taken up today on the interim bail application u/s. 439 Cr.P.C. of accused Ajay as per the H.P.C. guidelines.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
Inspector Rajesh Kumar and SI Rahul are present (through V.C.).
Sh. Yatinder Kumar, Ld. Legal Aid Counsel for the accused Ajay (through V.C.).

Ahlmad is absent.

It is submitted by SI Rahul that on the last date of hearing, he could not join the proceedings through V.C. due to connectivity issues and he shall remain careful in future.

Reply to the aforesaid bail application of the accused is stated to be filed by the Inspector Rajesh Kumar.

Inspector Rajesh Kumar seeks time for filing status of all pending cases against the accused. Heard. Request is allowed. Same be filed on or before the next date of hearing.

At the request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on **06/07/2021**. Date of 06/07/2021 is given at specific request and convenience of counsel for the accused.

Inspector Rajesh Kumar is bound down for the next date of hearing i.e. **06/07/2021**.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
02/07/2021(G)**

**FIR No.303/2014
PS Subzi Mandi
U/s 302/307/120-B IPC
State Vs. Mukesh @ Bhola**

02/07/2021

File taken up today on the interim bail application u/s. 439 Cr.P.C. of accused Mukesh @ Bhola.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
Inspector Rajesh Kumar is present (through V.C.).
Sh. Rajesh Kaushik, Ld. Counsel for the accused Mukesh @ Bhola (through V.C.).

Ahlmad is absent.

Reply to the aforesaid bail application of the accused is stated to be filed by Inspector Rajesh Kumar.

It is requested by counsel for the accused that reply filed by Inspector Rajesh Kumar be supplied to him. Heard. Request is allowed. Copy of the same be supplied to counsel for the accused.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 05/07/2021. Date of 05/07/2021 is given at specific request and convenience of counsel for the accused.

Inspector Rajesh Kumar is bound down for the next date of hearing i.e. 05/07/2021.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
02/07/2021(G)**

**FIR No.244/2020
PS Kamla Market
U/s 302/147/149/34 IPC
State Vs. Afjal @ Tammi**

02/07/2021

File taken up today on the application u/s. 439 of accused Afjal @ Tammi for grant of interim bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
SI Giriraj is present on behalf of IO (through V.C.).
Sh. D.D.Sharma, Ld. Counsel for the accused Afjal @ Tammi (through V.C.).

Ahlmad is absent.

Further reply to the aforesaid bail application of the accused is stated to be filed.
Arguments heard at length on the aforesaid interim bail application of the accused Afjal @ Tammi.

Put up for clarifications if any/ orders on **03/07/2021.**

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
02/07/2021(G)**

CNR No.DLCT01-003801-2015
FIR No. 134/2015
PS Lahori Gate
U/s 395/397/412/34 IPC & 25/27 Arms Act
State Vs.Tahir Hussain

02/07/2021

File taken up today on the application u/s. 439 Cr.P.C. of accused Tahir Hussain for grant of regular bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
Mr. Amjad Khan, Ld. Counsel for the accused Tahir Hussain (through V.C.).

Ahlmad is absent.

Order is not ready.

Put up for clarifications if any/ orders on **03/07/2021.**

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
02/07/2021(G)

**FIR No.154/2020
PS Burari
U/s 304/34 IPC
State Vs. Virender Yadav**

02/07/2021

File taken up today on the application u/s. 439 of accused Virender Yadav for grant of regular bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
Sh. S.K. Sharma, Ld. Counsel for the accused Virender Yadav (through V.C.).

Ahlmad is absent.

Issue notice of the aforesaid bail application to the State. Addl. P.P. for the State accepts the notice of the aforesaid bail application.

Issue notice to the IO to appear and SHO/IO is directed to file reply to the aforesaid bail application and list/ status of all pending cases against the accused, for the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on **14/07/2021**. Date of 14/07/2021 is given at specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
02/07/2021(G)**

CNR No.DLCT01-005447-2019
SC No.55/2021
FIR No.103/2016
PS Paharganj
State VS. Manoj Manchanda & Ors.

02/07/2021

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.)
None has joined the proceedings via video conferencing on behalf of the accused.

Ahlmad is absent.

Issue production warrants against accused, who is/ are in J/C, if any, for the next date of hearing.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No.6/R/RG/DHC/2021 dated 14/05/2021 and No. 372/RG/DHC/2021 dated 28/06/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for **22/09/2021** for purpose already fixed.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
02/07/2021(G)